

"GENERAL INTRODUCTION OF TDSAT AND ITS JURISDICTION"

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- » Inter-active monologue
- » Know about TDSAT
- » Question Answer Form
- ☐ Question 1:
- ☐ Who / what is TDSAT?
- □ Answer 1:
- ☐ Statutory Body under TRAI Act, 1997 since year 2000.
- ☐ Jurisdiction over all telecom disputes.
- □ Jurisdiction extended to Cable and Broadcasting in January, 2004.
- □ Exclusive jurisdiction over telecom matters
- □ Court of first instance wide powers any dispute
- □ Both Appellate and Original jurisdictions.

☐ Question 2: Can I file a petition / case in civil courts? ☐ Answer 2: No. Civil Court's jurisdiction is expressly barred. ☐ Question 3: Can I file a petition / case in TRAI? ☐ Answer 3: No. ☐ Question 4: Can I file a petition / case in High Court? □ Answer 4: High Court has writ jurisdiction but generally they send telecom cases to TDSAT. ☐ Question 5: Can I get my dispute settled through an Arbitrator, if my License issued by the Government / Interconnect Agreement provides for an arbitration clause? ☐ Answer 5: No.

- Question 6: Can I approach TDSAT if I am an individual Subscriber?
- ☐ Answer 6: No Not as an individual Subscriber. But as a Group – You can approach TDSAT.
- ☐ Question 7: Can I challenge the Orders / Regulations of TRAI?
- □ Answer 7: Yes Orders before TDSAT -30 days limitation apply; Regulations before High Court.
- Question 8: Can TDSAT entertain issues relating to Restrictive Trade Practice etc?
- Answer 8: Express exclusion in TRAI Act but TDSAT can entertain disputes based on rights and liabilities arising out of TRAI Act / Regulations, even if such Regulation incidentally trenches on the subject of RTP or MTP.

Question 9: Can I approach TDSAT if an MSO or a
Broadcaster is not providing me signals to start service?
Answer 9: Yes. You can.
Under 'Must provide clause' - every Broadcaster has to provide its TV signals to MSOs and every MSO has to provide its TV channels to Cable Operators, on non-discriminatory terms.
If you are a new signal seeker, then you have to apply to MSO /Broadcaster and provide the details like:
(i) Your Registration Certificate with the Post Office under the Cable Act;
(ii) The Service Area within which you intend to provide service, expected Subscriber numbers etc.;
(iii) And in case of Cable Operator-provide SLR, where exists otherwise negotiate subscriber base on the basis of evidence of both the parties including base of similarly placed Cable Operators and local survey.
(iv) And in case of MSO-provide List of cable operators within their subscriber base.
Within 60 days the MSO / Broadcaster has to provide signals on mutually agreed terms or refuse, with reasons. Upon refusal you can approach TDSAT.

☐ Question 10: ☐ Whether this Interconnect Agreement can be oral or should be in writing? \square Answer 10: ☐ Earlier TRAI's Regulation recognized both oral and written agreements. ☐ In March 2009 TRAI has prescribed that the Subscription Agreement must be in writing. ☐ It is now mandatory for MSO to hand over a copy of signed Interconnect Agreement to Cable Operator and obtain an acknowledgement within 15 days from the date of signing. ☐ Similarly, Broadcasters are also obliged to follow the same procedure for agreements with MSOs.

	Question 11: Can I approach TDSAT if an MSO or a Broadcaster is threatening disconnection on grounds like unde declaration, non-payment of Subscription Fee etc?
	Answer 11: Yes. you can.
	Rule is that normally the agreed subscribers base will remain fixed except in exceptional circumstances and in such cases Service Provider seeking a change in the subscribers base has to provide reasons and accompanying evidence including local survey.
П	Before disconnection the MSO / Broadcaster has to follow the
_	rules like:
	(i) give a public notice in Newspapers; and
	(ii) give a specific Notice to you.
	Notices have to be of 21 days - counted from the date of the latter Notice.
	Similarly, if a Cable Operator wants to stop re-distributing channels of an MSO to its subscribers, he is also obliged to follow the same rules.
	But if you have defaulted in your payment, then you can't take the benefit of 'Must Provide clause'.

☐ Question 12: Can I approach TDSAT if an MSO or a Broadcaster alleges that I am pirating their signals? ☐ **Answer 12:** Yes. But only if you are not pirating. you have to operate only in Service Area mentioned in your Agreement. ☐ If you wish to operate beyond that Area, then you need to negotiate with the Broadcaster / MSO regardless of the fact that you may be holding postal Registration for a larger area / new area. □ Subscription Fee has been agreed / fixed on the basis of agreed Service Area also. ☐ So if you wish to serve in larger area, then the Subscription Fee has to be re-negotiated.

Question 13:
Can my Broadcaster pressurize me to take signals from my competing MSO in the same Service Area?
Answer 13:
In this context, the Supreme Court has opined that:
If the MSO-Agent is a Commercial Agent only for collection of subscription fee, data etc., the agency is valid under the Regulation;
If the MSO-Agent of the Broadcaster itself is the Service Provider and that the feed is given to the Signal Seeker through the network of that MSO-Agent, the same is violative of the Regulation.
In other words, as long as the feed comes directly from the decoders, even though decoders are provided through the MSO-Agent, it is valid in law.

- Question 14: TRAI Regulation provides that the terms of the contract should be reasonable, but who has to decide the reasonableness of the terms?
- Answer 14: Reasonableness of terms has to be decided by an authorized forum like TDSAT and not by any single party to the contract.
- Question 15: In case of a dispute re nonprovision of signals, which party should file a petition in TDSAT?
- Answer 15: Operator seeking signals should negotiate with supplier of signals and in case negotiations fail, then the signal Seeker has to approach TDSAT.

Question 16: Can I be penalized, if I violate TDSAT's
Orders?
Answer 16: Yes.
On willful failure to comply with order of TDSAT, you are liable to pay fine upto one lakh rupees. It increases in case of subsequent / continuing defaults.
Question 17: Can TDSAT pass an Interim Order?
Answer 17: Yes.
Question 18: Is there an Appeal against the Order of the TDSAT and where?
Answer 18: Appeal from TDSATs Final Orders lie directly to Supreme Court.
But only on substantial Questions of Law.
No appeal can be filed against interim Orders of TDSAT.

SOME SUGGESTIONS

To maintain the advantages of a Specialised Tribunal, continuity in the knowledge and expertise gained during litigation needs to be passed on to the succeeding Chairperson and Members

To avoid plethora of litigation, important aspects of telecom issues should be codified with clarity to avoid ambiguity and uncertainty

THANK YOU